

MR. SPEAKER : Nothing doing. Nobody has been allowed.

*(Interruptions)***

MR. SPEAKER : Hon. Members, I do not know why you are doing all these things. I have not allowed anybody to say anything. Secondly, you cannot take these things lightly like that.

*(Interruptions)***

MR. SPEAKER : Nothing goes on record. You have not got my permission.

*(Interruptions)***

[*Translation*]

MR. SPEAKER : Professor, this is not the proper way.

*(Interruptions)***

MR. SPEAKER : What are you all up to ? I have not allowed anyone. Neither you nor him.

*(Interruptions)***

[*English*]

MR. SPEAKER : I have not allowed him nor am I allowing you.

[*Translation*]

It is of no use.

*(Interruptions)***

MR. SPEAKER : If you cannot listen, I cannot help it.

[*English*]

I have not allowed anybody to say anything. Nobody has my permission.

*(Interruptions)***

MR. SPEAKER : Why expunction ? There is nothing on the record. What is this ?

*(Interruptions)***

MR. SPEAKER : Please sit down. Nothing doing. I have not allowed anybody.

[*Translation*]

Why are you shouting ?

(Interruptions)

[*English*]

MR. SPEAKER : I have not allowed anybody ?

*(Interruptions)***

MR. SPEAKER : Without my permission you cannot say anything. You have to seek my permission first. Nobody has my permission.

*(Interruptions)***

12.04 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Import and Export Policy for 1988-91
(Volumes I and II)

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : I beg to lay on the Table a copy of the Import Policy for 1988-1991 (Volumes I and II (Hindi and English versions)).

[Placed in Library. See No. LT-5829/88]

Detailed Demands for grants of the Ministry of Civil Aviation for 1988-89

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF CIVIL AVIATION (SHRI MOTI LAL VORA) : I beg to lay on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for 1988-89.

[Placed in Library. See No. LT.5830/88]

Notification under Finance Act, 1979 and Customs Act, 1962

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE

MINISTRY OF FINANCE (SHRI A.K. PANJA) : I beg to lay on the Table.

- (1) A copy of Notification No. G.S.R. 347(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. Lee Kuan Yew, Prime Minister of Singapore, Mrs Lee and other eighteen members of the delegation who visited India from 15th to 17th March 1988 from the payment of foreign travel tax in respect of their international journey to any place outside India at the end of the visit under section 41 of the Finance Act, 1979.

[Placed in Library. See No. LT-5831/88]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

(i) G.S.R. 339 (E) published in Gazette of India dated the 14th March, 1988 together with an explanatory memorandum making certain amendments to Notification Nos 315/83-Customs dated the 26th November, 1983 and 343/86-Customs dated the 16th June, 1986 so as to authorise an offer from Directorate General of Technical Development in addition to that of Department of Electronics, to issue essentiality certificate.

- (ii) G.S.R. 348(5) published in Gazette of India dated the 16th March, 1988 together with an explanatory memorandum making certain amendments to Notification No. 208/81-Customs, dated the 22nd September, 1981 so as to amend description of one of the items.

[Placed in Library. See No. LT-5832/88]

Report of the Committee of Parliament on official language (Part 2)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Committee of Parliament on Official Language (Part-2) under sub-section (3) of section 4 of the Official Language Act, 1963.

[Placed in Library. See No. LT-5833/88]

[English]

SHRI AJAY MUSHRAN (Jabalpur) : Sir, you have admitted a Calling Attention today on a very serious matter. Unfortunately, my name does not figure there. Please convert it into a discussion under Rule 193.

MR. SPEAKER : I am helpless.

PROF. MADHU DANDEVATE (Rajapur) : We must congratulate him because he was the first one to raise this issue. We support him.

[Translation]

MR. SPEAKER : Please listen to me. Professor, why are you doing like that? You are a wise man.

[English]

SHRI PRATAP BHANU SHARMA (Vidisha) : It is an important question. It should be converted into a discussion under Rule 193. (Interruptions)

[Translation]

MR. SPEAKER : If the entire House is unanimous about it, I do not have any objection. They are also here and you are also here.

SHRI PRATAP BHANU SHARMA : Mr. Speaker, Sir, kindly allow a discussion on it under Rule 193.

[English]

MR. SPEAKER : I cannot do it on my own.